

Election Commission of India
Nirvachan Sadan, Ashoka Road, New Delhi-110001.

Dated the 10th July, 2002
Asadha 19, 1924(Saka)

NOTIFICATION

No. 480/2002-PLN III. - Whereas, the term of office of Shri Krishan Kant, Vice-President of India, is due to expire, in terms of Article 67 of the Constitution, on the 20th day of August, 2002; and

Whereas, an election is due to be held, in terms of clause (1) of Article 68 of the Constitution, to fill the vacancy to be caused by the expiration of the term of office of the incumbent Vice-President before the expiration of term of his office; and

Whereas, under sub-section (3) of section 4 of the Presidential and Vice-Presidential Elections Act, 1952 (31 of 1952), the Election Commission of India is required to so appoint the dates for the election to fill the office of the Vice-President of India that the election will be completed at such time as will enable the Vice-President thereby elected to enter upon his office on the 21st day of August, 2002;

Now, therefore, in pursuance of sub-section (1) of section 4 of the said Act, the Election Commission hereby appoints, in respect of the said election:-

- a) the 24th July, 2002 (Wednesday), as the last date for making nominations;
- b) the 25th July, 2002 (Thursday), as the date for the scrutiny of nominations;
- c) the 27th July, 2002 (Saturday), as the last date for the withdrawal of candidatures;
and
- d) the 12th August, 2002 (Monday), as the date on which; a poll shall, if necessary, be taken.

By Order,

(Sharan Pal Singh)
Secretary

Election Commission of India
Nirvachan Sadan, Ashoka Road, New Delhi-110001.

Dated the 10th July, 2002
Asadha 19, 1924(Saka)

NOTIFICATION

No. 480/2002 (1) - PLN III. - In pursance of rule 8 of the Presidential and Vice-Presidential Elections Rules, 1974, the Election Commission hereby;

- (a) fixes Room no. 63, first floor, Parliament House in New Delhi as the place of polling for the Vice-Presidential Election to be held in accordance with its Notification No. 480/2002 - PLN III dated the 10th July, 2002; and
- (b) specifies the hours from 10:00 a.m. to 5:00 p.m. both inclusive to be the hours during which the poll, if necessary, will be taken at the said place of polling

By Order,

(Sharan Pal Singh)
Secretary

ELECTION COMMISSION OF INDIA
Nirvachan Sadan, Ashoka Road, New Delhi – 110001.

Dated the 30th July, 2002
8 Sravana 1924 (Saka)

NOTIFICATION

No. 480/2002-PLN III. - Whereas, the term of office of (late) Shri Krishan Kant, Vice-President of India, was due to expire normally, in terms of Article 67 of the Constitution, on the 20th day of August, 2002; and

Whereas, the Election Commission *vide* its Notification No. 480/2002-PLN-III, dated 10th July, 2002, issued in terms of clause (1) of Article 68 of the Constitution read with sub-sections (1) and (3) of Section 4 of the Presidential and Vice-Presidential Elections Act, 1952 (31 of 1952), had so appointed the dates for the election to fill the office of the Vice-President of India that the Vice-President thereby elected could enter upon his office on the 21st day of August, 2002; and

Whereas, Shri Krishan Kant, Vice-President of India, unfortunately expired on the 27th day of July, 2002 and a vacancy has consequently arisen in the office of the Vice-President on and from the 27th day of July, 2002, in terms of clause (2) of Article 68 of the Constitution; and

Whereas, an election to fill the vacancy in the office of the Vice-President of India is already in progress since the 10th day of July, 2002 and the poll for the said election is scheduled to be taken on the 12th day of August, 2002; and

Whereas, the Vice-President elected thereby shall be in a position to enter upon the vacant office of the Vice-President of India, as soon as may be after the completion of

the said election, to fill the vacancy caused by the death of Shri Krishan Kant on the 27th day of July, 2002, and it is not necessary to call afresh another election to fill the said vacancy in the office of the Vice-President of India;

Now, therefore, the Election Commission of India, in exercise of its powers of superintendence, direction and control, *inter alia*, of elections to the Vice-President of India under Article 324 of the Constitution read with the Presidential and Vice-Presidential Elections Act, 1952, hereby directs that the election already called *vide* its Notification No. 480/2002-PLN-III, dated 10th July, 2002, to fill the vacancy in the office of the Vice-President of India shall be deemed to have been issued in terms of clause (2) of Article 68 of the Constitution read with sub-sections (1) and (4) of Section 4 of the Presidential and Vice-Presidential Elections Act, 1952 (31 of 1952).

By Order,

(SHARAN PAL SINGH)
SECRETARY